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Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 13th Day of September, 2000

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Mr. S. Dayal, A.M.

Original Application No. 828 of 1993.

Sushil Kumar Misra,
Ex. Group 'D'
son of Sri Satya Narain Misra,
resident of 119/497 Sheo Balak Ka Hata,
Darshan Pura,
Kanpur.

... Applicant.

Counsel for the applicant: Sri Vijai Bahadur, Adv.

Versus

1. Union of India through Secretary, Ministry of Petroleum and Chemicals, New Delhi.
2. Principal Director of Commercial Audit, Ex-Officio Member Audit Board II, I.P. Bhavan, I.P. Estate, New Delhi.
3. Principal Director of Commercial Audit and Ex Officio Member, Audit Board II, 3rd Floor, IIIace House, Sir P.M. Road Bombay.

... Respondents.

Counsel for the Respondents: Sri C.S. Singh, Adv.

Order (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

Heard learned counsel for the applicant and Sri C.S. Singh learned counsel for the respondents.

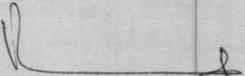


2. The applicant was serving as Group 'D' employee under the respondents. He submitted his resignation on 6.2.91 which was accepted by order dated 7.2.91 and he was relieved from service. It has been submitted by the learned counsel for the applicant that on 7.2.91 applicant gave another application withdrawing his resignation letter. However, receipt of this letter has been denied by the respondents. We do not find any material on record on which basis the contention of the learned counsel for the applicant may be accepted for withdrawing resignation letter.

3. In the aforesaid circumstances, no case for interference by this Tribunal is made out by the applicant. The application is rejected.

No order as to costs.


Member (A.)


Vice Chairman

Nafees.